## GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:338 ANSWERED ON:14.03.2012 ILO GUIDELINES FOR IMMIGRANT WORKERS Dhurve Jyoti;Naranbhai Shri Kachhadia

## Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether any guidelines of International Labour Organization exist to protect the rights of immigrant workers against exploitation;
- (b) if so, the details thereof;
- (c) whether the Government have found any facts of the protest by the Indian workers working in UAE and Sri Lanka;
- (d) if so, the details thereof; and
- (e) the steps taken by the Indian Mission there in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a) Yes, Sir. There are two ILO Conventions dealing with Migrants namely, C.No.97, concerning Migration for Employment and, C.No.143, concerning Migrant Workers.
- (b) The Guidelines are in the Annexure.
- (c) No, Sir.
- (d) & (e) Do not arise.